

[Mr. Deputy-Speaker]

Maybe because the Members are exercised, you please make an inquiry about the helicopter and give information to the Members after a few days.

14.25 hrs.

COMMITTEE ON SUBORDINATE
LEGISLATION

TENTH REPORT

कुमारो मणिबेन पटेल वल्लभभाई पटेल :
(मेहमाना) : मैं अधीनस्थ विधान सम्बन्धी
समिति का दस्तावेज प्रतिवेदन प्रस्तुत करती
हूँ ।

COCONUT DEVELOPMENT BOARD
BILL*

MR. DEPUTY-SPEAKER: Now the Minister, Mr. Barnala.

SHRI C. K. CHANDRAPPAN (Cannanore): There is a point of order.

MR. DEPUTY-SPEAKER: Mr. Ravi has given it earlier.

SHRI VAYALAR RAVI (Chirayinkil): I am raising an objection to it.

MR. DEPUTY-SPEAKER: Wait; that will come later. Now Mr. Chandrappan.

SHRI C. K. CHANDRAPPAN: My point of order is under rule 67. It says:

"When a Bill is pending before the House, notice of an identical Bill, whether received before or after the introduction of the pending Bill, shall be removed from or not entered in, the list of pending notices, as the case may be, unless the Speaker otherwise directs."

Here, my point is that not only is there a non-official bill given by me, which is very comprehensive, dealing with the problems of the coconut plantations, and the economy of coconut

in the coconut-growing States; there are also very practical suggestions made, as to how finances should be raised for the improvement and development of the coconut industry. But here, the Bill which the Minister is trying to introduce is written in such a fashion that the interests of the coconut-growing States are hardly taken into account. (Interruptions). Mostly members of the bureaucracy will sit in the Board.

MR. DEPUTY-SPEAKER: What is your point of order?

SHRI C. K. CHANDRAPPAN: My point of order is, therefore, that the Board which is visualized, does not take into account the interests of the coconut cultivators. There is hardly any representation for Kerala which produce 80 per cent (Interruptions) of coconut. 90 per cent of the milling copra is produced in Kerala. The Minister is introducing 2 Bills which hardly take into account the interests of Kerala, and the interests of the small cultivators. This Bill should not be allowed to be introduced in this House, when there is a comprehensive Bill from me.

MR. DEPUTY-SPEAKER: I have understood your point of order; but, unfortunately, in what you have said, you yourself have made it amply clear that the two bills are not identical; and, therefore, the point of order does not stand. Now, Mr. Barnala.

SHRI VAYALAR RAVI: My objection is this.

MR. DEPUTY-SPEAKER: It will come later.

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to move for leave to introduce a Bill to provide for the development under the control of the Union of the coconut industry and for matters connected therewith.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 25-7-78.